

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
RAJYA SABHA

UNSTARRED QUESTION NO. 888

ANSWERED ON 27.07.2026

INTER-STATE RIVER WATER DISPUTE INVOLVING RIVER TUNGABHADRA

888 Shri ANIL KUMAR YADAV MANDADI:

Will the Minister of **Jal Shakti** be pleased to state:

- (a) details of water dispute, if any, among the States including the State of Telangana regarding storing, sharing and constructing reservoir of Tungabhadra river;
- (b) details of Tribunal, if any, constituted under Inter-State River Water Disputes Act, 1956 in this regard; and
- (c) details of award, if any, passed by the Tribunal in this regard?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI RAJ BHUSHAN CHOUDHARY)

(a) & (b) The Tungabhadra River is a tributary of the Krishna River. No separate inter-State river water dispute has been referred to the Central Government under the Inter-State River Water Disputes Act, 1956 exclusively in respect of the Tungabhadra River. However, the Krishna Water Disputes Tribunal (KWDT-I) was constituted on 10th April, 1969 under the provisions of the Inter-State River Water Disputes Act, 1956 to adjudicate inter-State water disputes relating to the Krishna River. The Tribunal gave its Final Order on 27th May, 1976 under Section 5(3) of the Act, which was published in the Official Gazette on 31st May, 1976. Subsequently, on the requests made by the States of erstwhile undivided Andhra Pradesh, Karnataka and Maharashtra under Section 3 of the Inter-State River Water Disputes Act, 1956, the Krishna Water Disputes Tribunal-II (KWDT-II) was constituted in April, 2004 to adjudicate disputes relating to the waters of the inter-State River Krishna and its tributaries, including the Tungabhadra river.

(c) The Award of KWDT-I contains specific provisions under Clause IX(E) regarding utilisation of the waters available in the Tungabhadra Dam in a water year, including allocation of water to the Tungabhadra Right Bank Low Level Canal, Tungabhadra Right Bank High Level Canal, Tungabhadra Left Bank Low Level and High-Level Canals, Raya and Basavanna Channels, Vijayanagar Channels, Rajolibanda Diversion Scheme and Kurnool-Cuddapah Canal. Further, Clause XI(C) of the Award provides for sharing of the benefits of utilisation under the Rajolibanda Diversion Scheme between the States of Karnataka and Andhra Pradesh, while Clause XI(D) provides for sharing of reservoir losses of the Tungabhadra Reservoir among the beneficiary States. The detailed Award can be accessed at

"<https://cwc.gov.in/sites/default/files/KWDT1%20Further%20Report.pdf>"
